[Mr. Deputy Speaker]

was likely to picket collectorate Dharmapuri along with twenty DMK volunteers. A case is registered under Crime No. 646/81 under section 151 Cr. P. C. read with section 7(i) (A) Criminal Law Amendment Act. He is being lodged in the Central Jail, Salem."

(2) Telegram from the Inspector of Police, Law and Order, Salem Town.

"Shri C, Palaniappan, M.P. and Shri M. Kandaswamy, M.P. were arrested at 10.15 A.M. on 15-9-1981 at Old Market Street Fort, Salem Town, for attempting to take out a procession violating regulatory order. They are being remanded."

21.49 hrs.

ESSENTIAL SERVICES MAINTEN-ANCE BILL—contd.

Clause 5- (Penalty for illegal strikes)

MR. DEPUTY-SPEAKER: Now amendments to Clause 5 will be moved.

SHRI CHITTA BASU: I beg to move:

Page 4, line 20,-

for 'six months' substitute "seven days" (14).

Page 4, line 20,-

for "one thousand" substitute
"ten" (15).

- SHRI RAMAVATAR SHASTRI: I beg to move:

Page 4, line 20,-

for "six months" substitute "One day" (32).

Page 4, line 20,-

for "one thousand rupees" substitute "one rupee" (33).

Page 4, lines 20 and 21 .-

omit "or with both" (34).

SHRI SUNIL MAITRA: I beg to move:

Page 4,-

for lines 20 and 21, substitute—
"one day or with fine which
may extend to ten paisa, or
both" (74).

PROF. RUP CHAND PAL: I beg to move:

Page 4, hine 17,-

omit "which is illegal" (93).

Page 4, lines 19 and 20,-

omit "imprisonment for a term which may extend to six months, or both" (94).

Page 4, lines 20 and 21,-

for "which may extend to one thousand rupees, or with both" insert "of 10 paise" (95).

SHRI KRISWNA CHANDRA HAL-DER: I beg to move:

Page 4,-

for lines 19 to 21 substitute "shall not be punishable and may be liable to fine rupees five only" (115).

SHRI SATYANARAYAN JATIYA: I beg to move:

Page 4, line 18,-

omit "or otherwise takes part in" (125).

SHRI BASUDEV ACHARYA: I beg to move:

Page 4, line 20,-

for "six months" substitute-

"one week" (138).

SHRI SOMNATH CHATTERJEE: I beg to move:

Page 4, lines 17 and 18,-

omit "which is illegal under this Act," (158).

SHRI SUSHIL BHATTACHARYA: I beg to move:

Page 4, for lines 20 and 21, substitute "one day or with

substitute "one day or with fine which may extend to one rupee only" (191).

SHRI SUDHIR GIRI: I beg to move:

Page 4, lines 19 and 20,-

omit "with imprisonment for a term which may extend to six months, or" (211).

Page 4, lines 20 and 21,---

omit "or with both" (212).

SHRI SAIFUDDIN CHOUDHURY: 1 beg to move:

Page 4,-

for clause 5 substitute-

"5. Any person who forces workers to commence a strike shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees or with both." (229)

SHRI HANNAN MOLLAH: I beg to move:

Page 4, line 20,—

for "six months" substitute "six days". (241)

SHRI SAMAR MUKHERJEE: I beg to move:

Page 4, line 20,-

for "six months" substitute—
"one day". (265).

SHRI M. M. LAWRENCE: I beg to move:

Page 4, lines 19 to 21,—

for "imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both".

substitute "fine not exceeding one hundred rupees". (342)

SHRI A. K. ROY: I beg to move:

Page 4, lines 19 to 21,-

for "imprisonment for a term which may extend to six months,

or with fine which may extend to one thousand rupees, or with both."

A1 .

substitute-

"imprisonment or fine as would be decided by the National Tribunal for labour with extended jurisdiction to which the case would be referred". (387).

SHRI VIJAY KUMAR YADAV: I beg to move.

Page 4, lines 19 to 21,-

for "imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both".

Substitute "fine which may extend to fifty rupees" (452).

SHRI M. M. LAWRENCE: I beg to move:

Page 4,-

for lines 19 to 21, substitute-

"shall not be punished and may be liable to fine of rupees two only" (502).

MR. DEPUTY-SPEAKER: These amendments are before the House.

Mr. Chitta Basu, we have had sufficient discussion. Now, please read out your amendment only. There is no time. Please cooperate.

SHRI CHITTA BASU: This clause relates to the penalty for illegal strike. Sir, the penalty which has been provided is 6 months imprisonment and 1,000 Rupees fine or both. This, to say the least, is savage treatment, meted out to them. Even at this late stage I have suggested in my amendment that you should reduce the quantum of penalty; Imprisonment should be for 7 days only and fine of only Rs. 10; there should not be both fine and imprisonment. This is my submission. I hope the hon. Minister will accept these amendments.

र्माहरू सास्त्रो : उपाध्यक्ष महोदय, धारा 5 में गैरकान्नी हड़ताल में भाग लेने दालों को छः महीने की सजा या एक हुआर इपये का जुर्माना या दोनों सजायें देने की व्यवस्था है। मैं भ्रपने संशोधन 32, 33 भीर 34 के द्वारा चाहता हूं कि छः महीने की सजा कों कम कर के एक दिन कर दिया जाए, एक हुआर ६पये के लुमीने की कम करके एक एपया कर दिया आए भीर या दोनों को हटा दिवा आए, भर्यात् या तो एक दिन की सजा हो या एक हुपये का जुर्माना हा, दोनों न हों। गृह मंत्री जी को मजदूरों की महस्वत में इन साधारण संगोधन, को मान लेना चाहिए।

. .

SHRI SUNIL MAITRA: Sir, no worker goes on strike just for the fun of it. Any worker goes on strike only when he has got enough reasons to go on strike and when he is on strike he is starved. Sir, the punishment which is meted out to him is, to put it very mildly, savage in nature. Therefore I propose this in my amendment that instead of 6 months, the punishment should be for one day ...

SHRI INDRAJIT GUPTA: For 6 hours.

SHRI SUNIL MAITRA: Sir, instead of Rs. 1,000 the fine should be only 10 paise. I hope the Minister will accept it.

SHRI RUP CHAND PAL: This Government is determined to ban strikes. The working class of this country also determined to go on whenever they find that strike is necessary. We find that the country will suffer and the economy will suffer, if such a sort of confrontation between the Government and the Working Class is allowed to be continued. In such a situation, when the Government does not want to withdraw the Bill. What I suggest in my amend-

ment is that you should completely do away with the provision of imprisonment. This is my request. Secondly, when the workers go on strike, they have no money to pay at all. A simple fine of 10 paise will be quite enough. This is what I have suggested in my amendment. I hope that the hon. Minister will accept it.

SHRI KRISHNA CHANDRA HAL-DER: I am against declaring any strike illegal. My amendment No. 115 to Clause 5 states

"shall not be punishable and may be liable to fine Rs. 5 only".

I have also suggested a fine of Rs. 100/- or both imprisonment and fine. I have brought this amendment which is very reasonable. I would request the Home Minister to accept my amendment.

श्री संस्कृतान्यम् जटिया : उपाध्यक्ष महोदय, इस धारा में कहा गया है "या उस में ग्रन्था भाग लेगा।" यदि किसी प्रधिकारी की किसी भी प्रादमी से कोई नाराजमी हो, तो वह उनकी फंसाने के लिए इस प्राथधान का दुरुपयंता कर सकता है। इस संभावना की समाप्त करने के लिए मेरा संशोधन है कि इन शब्दों के निकास दि**या आए**।

SHRI BASUDEV ACHARIA (Bankura): In Clause No. 5, it is stated that for participating in any illegal strike. he will be imprisoned for six months. My amendment is that this period of imprisonment should be reduce to one week and these two penalties-imprisonment and fine should not be imposed. It should be either of the two.

SHRI SOMNATH CHATTERJEE: The amendment that I have given may seem to be not very serious. One may think that when we are suggesting one day's imprisonment in place of six months or Rs. 10 fine instead of Rs. 1000 fine, probably we are not serious. This is only to show our contempt for the Bill and the provision that they are making. This is only to show our contempt for the Bill and

the provision that they are making. This is playing with fire and I am submitting to the House that the Hon. Minister will please consider my amendment and try to make it a reasonable one.

SHRI SUSHIL BHATTACHARYA: (Burdwan): I am against the severe penal measures as proposed in Clause 5. My amendment is that in place of six months, it should be one day and instead of a fine of Rs. 1000, it should be one rupee only.

SHRI SUDHIR GIRI: I have brought this amendment because this clause is inhuman and immoral. Even if the worker is punished with a fine, the provision has been made that he will also be imprisoned and if he is imprisoned, the members of his family will suffer. Even they will face death. So, I have brought this amendment so that they can do away with their proposed punishment of imprisonment.

SHRI SAIFUDDIN CHOUDHURY: The Bill blames the worker for hindering the industrial development and the progress of the country, and is meting out punishment to him. In my opinion, he is not to be blamed. Workers are the creators of the wealth of our society. Government must know that it is the working class which can build the South Block and also Raj Ghats.

22.00 hrs.

SHRI HANNAN MOLLAH: Through my amendment No. 241, I propose to reduce the term of punishment and the amount of fine involved. I request that this may be accepted.

MR. DEPUTY-SPEAKER: Shri Samar Mukherjee does not want to speak on his amendment No. 288. Now Shri M. M. Lawrence on his amendments No. 342 and 502.

SHRI M. M. LAWRENCE: In our country, the worker has got only the labour power; and he is helping the employer to produce the products and commodities. The employer purchases that labour of the workers and sells it in the form of products and match profit and amasses wealth.

through collective bargaining Onlvcan the working class get some benefits like wage hike, allowances and bouns By passing this Bill, Government is taking away the collective bargaining power, only to the advantage of the exploiter. This Government has no faith in the working class of our country. This Bill is the declaration of that attitude of this Government towards the working class who are the creaters of valuable wealth and are the formost patriots of country who have worked and fought in the forefront for the liberation of our country from the steenglehold of the imperialists. Government is going against the spirit of the freedom struggle. It is defaming and dishonouring the martyrs who fought for the freedom of our beloved country. This Government is trying to handcuff the workers, and to jail them-or no mistake of theirs.

MR. DEPUTY-SPEAKER: Handcuff is mentioned anywhere in the Bill.

SHRI M. M. LAWRENCE: Sir, it is implied there. There are using only the collective bargaining pow-If the employer—whether is the Government or the private employer—is not willing to accede to demand for wage his reasonable allowances through hike, bonus or bargaining, he must have the right Instead of allowing that to strike. Government wants the right to jall the struggling workers. It is inhuman undemocratic. barbarous and should be withdrawn. My amendment will take away the jail portion of the punishment. I strongly appeal to the Home Minister to accept my amendment

- SHRI A. K. ROY: As the ineffectiveness and sluggishness of Government machinery, especially the conciliation machinery is responsible for most of the work stoppages, we should be mose cautious in prescriping penal provisions against workmen. In the Central Labour Department, 1961 disputes were there

in 1976. Out of them, 1000 failed. No settlement came. Only one was referred to arbitration. So this is the record. I say penal provisions like imprisonment etc. should be left to the discretion of the national tribunal or some such high powered board so that it could be judiciously applied.

श्री विजय कुमार यावव: मैंने दो धमैंडमेंट दिए हैं। एक की चर्चा तो धौर लोगों ने की है। दूसरा मैंने यह दिया है-इस में यह है कि यदि कोई व्यक्ति ऐसी कोई हड़ताल जो इस प्रधिनियम के बधीन बर्वंध है, प्रारम्भ करेगा, या ऐसी हडताल पर जाएगा या रहेगा या उस में प्रन्यमा भाग लेगा--या जो "म्बन्यया भाग लेगा" इस में दिया गया है, इस के पीछे सरकार की बदनीयती है घोर इसके जरिए वह मजदूरों को जो सगठित करने वाले हैं, उसको नेतृत्व प्रदान करने वाले ट्रेड युनियन लाडसै हैं ऐसे लोगों पर कार्यवाही करना चाहती है, इसलिए मैंने दिया है कि इस को हटा दिया जाय भीर में समझता ह कि इस को मामने में मंत्री जी को कोई एतराज नहीं होगा।

श्री जैल सिंह: उपाध्यक महोदय, मेम्बर साइबान कुछ ऐसे भी हैं जिन्होंने पहले भी प्रमेंडमेंट पेश की घौर प्रब घौर की, प्राइन्दा भी कुछ करेंगे, उनकी मेहनत की में प्रशंसा करता हूं। मैंने बहुत ध्यान से उन को सुना घौर में प्रपंत पास वह सारे घमेंडमेंट्स रखें हुए हूं। घगर जरुरत पड़ी तो किसी समय प्रयोग में लाऊंगा भीर उन घमेंड-मेंट्स को ले घाऊंगा। घभी तो यह बिल जो है ऐक्ट बन कर जाएगा घौर उस पर फिर घमल होगा। मेरी यह प्रायंना है मेम्बर साहबान से, वे यह प्राइत है कि मजदूरों को राइट हो

भौर हर कारखाने में स्ट्राइक हो, हम चाहते हैं कि मजदूरों भौर हमारे देश का फ्यूचर बाइट हो, इसलिए मैं इनकी बात नहीं मान सकता।

MR. DEPUTY SPEAKER: Now I shall put all the amendments moved to Clause 5 to the vote of the House.

Amendments Nos 14, 15, 32, 33, 34, 74, 93, 94, 95, 115, 125, 138, 158, 191, 211 212; 229; 241; 265, 342, 387, 452 and 502 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That Clause 5 stand part of the Bill."

The Lok Sabha divided:

Division No. 22]

[22.11 hrs.

AYES

Ahmed, Shri Kamaluddin Ankineedu Prasad Rao, Shri P. Anuragi, Shri Godil Prasad Appalanaidu, Shri S. R. A. S. Arakal Shri Xavier Azad, Shri Bhagwat Jha Azad, Shri Ghulam Nabi Baitha, Shri D. L. Bajpai, Dr. Rajendra Kumari Baleshwar Ram, Shri Bansi Lal, Shri Barot, Shri Maganbhai Barway, Shri J. C. Behera, Shri Rasabehari Bhagwan Dev, Acharya Bhakta, Shri Manoranjan Bhardwaj, Shri Parasram Bhatia, Shri R. L. Bhol, Dr. Krupesindhu Bhole, Shri R. R. Bhuria, Shri Dileep Singh Brar, Shrimati Gurbinder Kaur . Brijendra Pal Singh Shri

613 Res. and Essential BHADRA 24, 1903 (SAKA) Services Maintenance 614 Bill

Chakradhari Singh, Shri
Chandra Shekhar Singh, Shri
Chandrashekharappa, Shri T. V.
Chaturvedi, Shrimati Vidyawati
Chaudhary, Shri Manphool Singh
Chavan, Shri S. B.
Chennupati, Shrimati Vidya
Choudhury, Shri A. B. A. Ghani Khan
Dalbir Singh, Shri
Das, Shri A. C.
Dennis, Shri N.
Dev, Shri Sontosh Mohan
Dhandapani, Shri C. T.
Era Anbarasu, Shri

Gadhavi, Shri Bheravaɗan K. Gaikwad, Shri Udaysingrao

Gadgil, Shri V. N.

Gandhi Shri Rajiv Gehlot, Shri Ashok Ghufran Azam, Shri Gireraj Singh, Shri Gomango, Shri Giridhar Gounder, Shri A. Senapathi Gowda, Shri D. M. Putte Gowda, Shri H. N. Nanje Gulsher Ahmed, Shri Jadeja, Shri Daulatsinhji Jain, Shri Bhiku Ram Jain, Shri Nihal Singh Jain Shri Virdhi Chander Jamilur Rahman, Shri Jena, Shri Chintamani Jha, Shri Kamal Nath Kamla Kumari, Kumari

Keyur Bhusan, Shri Kidwai, Shrimati Mohsina

Karma, Shri Laxman

Krishna, Shri S. M. Krishna Pratap Singh, Shri

Kuchan, Shri Gangadhar S. Kunwar Ram, Shri

Kusuma Krishna Murthy, Shri

Lakkappa, Shri K. Mahendra Prasad, Shri Makwana, Shri Narsinh Mallanna, Shri K. Mallick, Shri Laksiman Mallikarjun, Shri

Mallu, Shri Anantha Ramulu Meena, Shri Ram Kumar Mehta, Dr. Mahipatray M.

Mishra, Shri Ram Nagina Mishra, Shri Uma Kant

Misra, Shri Harinatha Misra, Shri Nityananda

Mohanty, Shri Brajamohan

Mohite Shri Yashwantrao More, Shri Ramkrishna

Murthy, Shri M. V. Chandrashekhara

Murugian, Shri S.

Motilal Singh, Shri

Muthu Kumaran, Shri R. Muttemwar, Shri Vilas

Nagina Rai, Shri Naikar, Shri D. K. Nair, Shri B. K. Namgyal, Shri P. Narayana, Shri K. S. Netam, Shri Arvind

Nikhra, Shri Rameshwar

Oraon, Shri Kartik Pandey, Shri Krishna Chandra

Panigrahi, Shri Chintamani Parashar, Prof. Narain Chand

Pardhi, Shri Keshaorao Parmar Shri Hiralal R. Parthasarathy, Shri P. Patel, Shri Mohanbhai Patel, Shri Shantubhai Patel, Shri Uttambhai H. Patil, Shri A. T.

Patil, Shri Chandrabhan Athare

Patil, Shri Shivraj V. Patil, Shri Veerendra Patil, Shri Vijay N. Patnaik, Shrimati Jayanti

Pattabhi Rama Rao, Shri S. B. P.

Pilot, Shri Rajesh,

Poojary, Shri Janardhana . .

Prasan Kumar, Shri S. N. Pullaiah, Shri Darur Pushpa Devi Singh Ruman Quadri, Shiri & T. Rahim, Shri A. A. Raju, Shri P. V. G. Ram, Shri Ramswaroop Ran Vir Singh, Shri Rane, Shrimati Sanyogifa Ranga, Prof. N. G. Ranjit Singh, Shri Rao, Shrimati B. Radhabai Ananda Rao, Shri M. Nageswars Rao, Shri M. S. Sanjeevl Rao, Shri M. Satyanarayan Raut, Shri Bhola Ravani, Shri Navin Reddi, Shri G. S. Reddy, Shri K. Obul Reddy Shri M. Ram Gopal Reddy Shri P. Venkata Saminuddin, Shri Sangma, Shri P. A. Satish Prasad Singh, Shri Satya Deo Singh, Prof. Sebastian, Shri S. A. Doral Sethi, Shri Arjun Sethi, Shri P. C. Shaktawat, Prof. Nirmala Kumart Shankaranand, Shri B. Shanmugam, Shri P. ... Sharme, Shri Kali Charan Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Shastri, Shri Dharam Das Shiv Shankar, Shri P. ... Shivendra Bahadur Singh, Shri Sidnal Shri S. B. Singh, Dr. B. N. 2" -- " Singh Deo, Shri K. P. Sinha, Shrimatt Kemeteliri

Soren, Shri Shibu 1884 ma Sparrow, Shri R. S. Sreenivesa Praced, Shri V. Stephen, Shri G. M. Sukhadia, Shri Mohan Lal Sultanpuri, Shri Krishan Dutt Sunder Singh, Shri Swami, Shri K. A. Tariq Anwar, Shri Tayyab Hussain, Shri Tewary, Prof. K. K. Thorat, Shri Bhausaheb Tiwari, Shri Narayan Datt Tytler, Shri Jagdish -Vairale, Shri Madhusudan Varma, Shri Jai Ram Venkatasubbaiah Shri P. Vijayaraghavan, Shri V. S. Virbhadra Singh, Shri Vyas, Shri Girdhari Lai Wagh, Dr. Pratap Wasnik, Shri Balkrishna Ramchandra Yadav, Shri Ram Singh Yusul, Shri Mohmed Zail Singh, Shri Zainul Basher, Shri

NOES

Acharia, Shri Basudeb Balan, Shri A. K. Balanandan, Shri E. Barman, Shri Palas Basu, Shri Chitta Bhattacharyya, Shri Sushil Biswas, Shri Ajoy Chakraborty, Shri, Setyasadhen Chatterjee, Shri Somnath Chaudhary, Shri Metibhai Chaudhuri, Shei Tridib Choudhury, Shri Saifuddin Das, Shri R. P. Hartin Ghosh Goswami, Shrimati Bibha Giri, Shri Sudhir 🛫 💥 Gopalan, Shrimati Sussela :

Gunta, Shri Indraift Halder. Shri Krishna Chandra Hannan Mollah, Shri Hasda, Shri Matilal Imbichibaya, Shri E. K. Jatiya, Shri Satyanarayan Kodiyan, Shri P. K. Lawrence Shri M. M. Mahata, Shri Chitta Mandal, Shri Mukunda Mandal, Shri Sanat Kumar Mhalgi, Shri R. K. Misra, Shri Satyagopal Modak, Shri Bijoy Mohammed Ismail, Shri Mukherjee, Shrimati Geeta Mukherjee, Shri Samar Muzaffar Hussain, Shri Syed Pal, Prof. Rup Chand Parulekar, Shri Bapusaheb Pathak, Shri Ananda Rai, Shri M. Ramanna Rajan, Shri K. A. Rajda, Shri Ratansinh ††Ramamurthy, Shri K. Riyan, Shri Baju Ban Roy, Dr. Saradish Roy Pradhan, Shri Amar Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sen, Shri Subodh Shastri, Shri Kamavatar Shejwalkar, Shri N. K. Suraj Bhan, Shri Surya Narayan Singh, Shri Tirkey, Shri Pius Unnikrishnan, Shri K. P. Varma Shri Ravindra

Yadav, Shri'. Vijay Kumar Zainal Abedin, Shri

MR. DEPUTY-SPEAKER: Subject to correction, the result* of the division is: Ayes 179; Noes 56.

The motion was adopted. Clause 5 was added to the Bill.

DEPUTY-SPEAKER: Members, a humble request to the hon. Members from the Chair. The spirit of all the amendments, as I could understand from the Government, is very well respected. Even our Home Minister has said that the amendments are quite reasonable, but they are not acceptable to him. Therefore, the spirit of the amendment is that the Government should be very careful in implementing this Act. Therefore, they have understood the spirit of the amendments. I would very much ask the Members from the Opposition not to press their amendments and as one belonging to the Opposition also, I am making this request. The spirit of the amendments has been understood by the Government. Is it not, Mr. Home Minister? The Home Minister has understood it. It is already 10 o'clock. Therefore, will you kindly cooperate?

SHRI SUNIL MAITRA: Are you asking us to....(Interruptions).

MR DEPUTY-SPEAKER: I will make this request after one hour. Let me try.

Clause 6—(Penalty for instigation, etc.)

SHRI CHITTA BASU: I beg to move:

Page 4, line 20,-

for "one year" substitute "one month" (16).

tt Wrongly voted for NOES

^{*}The following Members also recorded their votes:

AYES: Sarvshri Seth Hembrom, Shantaram Potdukhe, Ramayan Rai and K. Ramamurthy;

NOES: Sarvshri A. K. Roy, Niren Ghosh, Sunil Maitra and Ajit

[Shri Chitta Basu]

Page 4, line 25,-

for "two thousand" substitute "ten" (17).

SHRI MUKUNDA MANDAL: I beg to move:

Page 4, line 20,-

for "one bear" substitute "two days" (58).

Page 4, line 25,-

for "two thousand rupees" substitute "rupees two" (59)

SHRI SUNIL MAITRA: I beg to move:

Page 4, line 25,-

for "to one year" substitute "till the rising of the court" (75).

Page 4, line 25,-

for "two thousand rupees" substitute "five-paise" (76).

SHRI RUP CHAND PAL: I beg to move:

Page 4, lines 24 and 25,-

omit "with imprisonment for a term which may extend to one year, for" (96).

Page 4 lines 25 and 26,-

for "which may extended to two thousand rupees, or with both"

Substitute "of 5 paise" (97).

SHRI KRISHNA CHANDRA HAL-DER: I beg to move:

Page 4,-

for lines 24 to 26,-

substitute "Act shall not be punishable with imprisonment but may be charged rupees five as fine" (116).

SHRI SATYANARAYAN JATTYA: I beg to move:

Page 4, line 23,-

omit, "or otherwise acts in furtherance of." (126).

SHRI SOMNATH CHATTERJEE: 1 beg to move:

Page 4,-

11.1

for clause 6, substitute-

"6. Any person who knowingly encourages unjustified strike may be

punishable with fine which may retend to ten rupees." (161).

Page 4, line 25,

for "year" substitute "week" (162).

SHRI SUSHIL BHATTACHARYA:
I beg to move:

Page 4, for lines 25 and 26,-

substitute "one day or with fine which may extend to one rupee only" (192).

SHRI SAIFUDDIN CHAUDHURY: I beg to move:

Page 4,-

for clause 6 substitute-

"6 Any person who instigates or incites other persons to attack workers causing disturbance in production shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both." (230).

SHRI HANNAN MOLLAH; I beg to move:

Page 4, line 25,-

for "one year" substitute "one day" (244).

Pagt 4, line 25,-

for "two thousand" substitute "twenty five" (245).

SHRI SATYAGOPAL MISRA: I beg to move:

Page 4, line 25,-

for "two thousand rupees" substitute "one rupee" (307).

Page 4, lines 25 and 26,-

omit, "or with both" (308).

SHRI A. K. ROY: I beg to move:

Page 4, lines 24 to 26,-

for imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both".

Æ.

"substitute___

"imprisonment or fine as would be decided by the National Tribunal for labour to which the case would be referred" (388).

SHRI VIJAY KUMAR YADAV: I beg to move:

Page 4, lines 24 to 26,-

for "imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both"

substitute 'fine which may extend to twenty-one rupees' (454).

SHRI AJAY BISWAS: I beg to move: Page 4, line 25.—

for "two thousand" substitute "one" (492).

SHRI M. M. LAWRENCE: I beg to move:

Page 4,-

for lines 24 to 26, substitute-

"Act shall not be punishable with imprisonment but may be fined for rupees two" (503).

MR. DEPUTY-SPEAKER: I am making another request from the Chair. Hon. members who have moved their amendments will only read their amendments. I am not going to allow any speech. I am requesting Mr. Chitta Basu, who is a very good friend of mine. You just read your amendments.

SHRI CHITTA BASU: I believe you are hungry.

MR. DEPUTY-SPEAKER: No, Sir. I am very much worried that every one of you is hungry.

SHRI CHITTA BASU: I have learnt from Shri Somnath Chatterjee that you had also been a victim of these rules.

MR. DEPUTY-SPEAKER: Why do you bring in that extraneous things?

SHRI CHITTA BASU: I have pointed out on an earlier occasion that the

Government wants to crush organised trade union movement. You look at the wording of the clause: "Any person who instigates or incites other persons..." Did you instigate? Did you incite?

MR. DEPUTY-SPEAKER: I have forgotten everything now.

SHRI CHITTA BASU: I believed you did not incite. I firmly believe that you wanted to uphold the right of the workers to go on strike as a last weapon to realise their demands. But the entire thrust of the Government's move is to annihilate, emasculate and destroy the organised trade union movement in this country. Therefore, in order to break the srike, in order to break the unity and the trade union rights of the workers, they have sought to punish the trade union lea-The punishment is one year's imprisonment. If a worker goes on strike, the punishment for him is six months. But if you incite them to go on strike. your punishment is one year's imprisonment. Suppose yourself or myself or any M.P. goes to Tamil Nadu and find some workers on strike. They come to you and you express your support to them. Do you know what will happen According to this clause you will also be arrested and put behind the bar for one year and fined Rs. 2000/-.

MR. DEPUTY-SPEAKER: So also you.

SHRI CHITTA BASU: Yes, Sir, I am also in the same category. For what fault of mine should I go to prison?

MR. DEPUTY-SPEAKER: It is a promotional avenue for a public men to go to the prison.

SHRI CHITTA BASU: I have given a modest amendment. I said that the imprisonment should be for one month and the fine should be Rs. 10/- which is within the reach of the worker.

SHRI INDRAJIT GUPTA: Will it, be acceptable in Khalistan currency?

SHRI MUKUNDA MANDAL: This clause contradicts the fundamental

[Shri Mukunda Mandal]
right to form association and union.
The penalty for insligating or inciting is Rs. 2,000/- fine and one year's jail.
My emendment is that the imprisonment should be for two days and a fine of Rs. 2/- only.

MR. DEPUTY-SPEAKER: The hom. Members are not serious when they say, one rupee or two rupees. They should behave responsibly.

SHRI MUKUNDA MANDAL: This clause is directed against the political opponents and trade union workers.

MR. DEPUTY-SPEAKER: Why should you not be bold enough and say that you do not want fine? When you say, ten paise, the means, you accept the principle of fine.

SHRI SUNIL MAITRA: You said that the opposition should behave responsibly. You cannot expect this Government to behave responsibly by bringing forward such a Bill. What do you mean by instigation? What do you mean by incitement?

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Sunil Maitra, you please address me.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Sunil Maitra, you please address the chair; I am requesting you.

(Interruptions)

MR. DEPUTY-SPEAKER: Order, order Mr. Sunil Maitra, why do you look at them? You see me. Now order has been restored. Please continue.

(Interruptions)

MR. DEPUTY-SPEAKER: No side talk please. Order, orders Please you must all co-operate.

(Interruptions)

MR. DEPUTY-SPEAKER: Order, order. Nothing is being recorded without my permission.

.(Interruptions)

: C 1

... ...

MR. DEPUTY-SPEAKER: Mr. Bamavatar Shastri, do not exhaust yourself. You have got to speak also. Order, order please. All of you may sit down. Now, Mr. Maitra may meak.

SHRI SUNIL MAITRA: By incitement or by instigation, they only mean support to the strike.

(Interruptions)

MR. DEPUTY-SPEAKER: Nothing has gone on record.

SHRI SUNIL MAITRA: That means, if I support the strike..

(Interruptions)

MR. DEPUTY-SPEAKER: The others have not gone on record.

SHRI SUNIL MAITRA: Why should it not go on record, Sir?

MR. DEPUTY-SPEAKER: I have already said that any speech or any discussion without my permission will not go on record. It is a general rule. You can now speak. Your speech will go on record.

SHRI SUNIL MAITRA: The moment you say it, it will not go on record? You are repeatedly saying this.

MR. DEPUTY-SPEAKER: Don't put that question to me, Mr. Maitra. Man is always not happy. Any speech or any discussion without the permission of the Chair will not go on record. That is the general ruling by the Speaker.

BHRI SUNIL MAITRA: In clause 6, by instigation and incitement they only mean support to the strike. If I support the strike, I will have to go to jail for six months and I will be fined Rs. 2000/-

(Interruptions)

MR. DEPUTY-SPEAKER: You please address me.

(Interruptions)

SHRI SUNIL MAITRA: So, my amendment is that instead of imprison-

ment for one year it should be, "till the rising of the court" and the fine should be five paise instead of Rs. 2000.

MR. DEPUTY-SPEAKER: Shri Rup Chand Pal.

PROF. RUP CHAND PAL: Sir, this Government is behaving like a colonial power.

(Interruptions)

MR. DEPUTY-SPEAKER: Please address the Chair.

PROF. RUP CHAND PAL: They are trying to suppress the..

(Interruptions)

MR. DEPUTY-SPEAKER: Please come to your amendment.

PROF. RUP CHAND PAL: Sir, this is a very dangerous and pernicious clause. By using this they will try to....

AN HON. MEMBER: He is speaking on the amendment or on something else?

PROF. RUP CHAND PAL: Yes, on the amendment. On amendment I am speaking. Have you read it?

(Interruptions)

MR. DEPUTY-SPEAKER: Please address the chair.

(Interruptions)

MR. DEPUTY-SPEAKER: You please sit down. Any remark made on any side without my permission, please do not record.

(Interruptions)

PROF. RUP CHAND PAL: This provision will be used against the political opponents and it will be used against whoever does not support them. We are very serious about this and we are very serious about what they are going to do. So we have tried in my amendment to diminish the suffering of the people and my amendment is to fo away with the provision of imprisonment, do away with the provision of fine and bring it down to five paise.

22.33 hrs. To so so the Chairl

SHRI KRISHNA CHANDRA HAL-DER: Mr. Chairman, Sir, my amendment! No. 116 is to clause 6. I wanted to substitute page 4, lines 24 to 26, where it is written:

"Act shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to two thousand rupees or with both."

I want to substitute the above with the following wording:

"Act shall not be punishable with imprisonment, but may be charged rupees five as fine."

Here it is written, 'penalty for instigation. My colleague has already said that if anybody supports a strike then the Government will say that he is instigating the trike. Sir, really this should not be there in clause 6. So, my amendment is very simple, reasonable and I am against any punishment—imprisonment or fine of Rs. 1,000/- As mentioned in my amendment, fine of Rs. 5/- should be enough. I think you will advise the hon, Minister to accept my reasonable amendment.

श्री सत्यनारायण आदिया: समापति
जी, घारा 6 में ये शब्द हैं—"या उसे
सम्मसर करने में मन्यया नामं करेगा"
यह शब्द इस में से निकाल दिए जायें।
प्रयर इनको रखा गया तो किसी भी
स्मान्त या नामस्ति को संस्रय के
प्राधार पर परेशान करने की उसमें
काफी गुंजाइश है। यह ठीक बात नहीं
होगी। यह मजातंत्र के खिलाफ है,
स्वतंत्रता के खिलाफ है, इसलिए मेरा
कहना यह है कि इस सारी बात को
रखने के पीछे दुराशयपूर्ण उद्देश्य भी
हो सनाता है भीर इसी संशय को हटाने
के लिए इन शब्दों को हटा दिया जाये।

SHRI AJOY BISWAS: My amendment is simple one. If one goes on strike and if his mother serves the food, then his mother will be arrested.

MR. CHAIRMAN: You tell us what do you want?

(Interruptions)

SHRI AJOY BISWAS: His father will be arrested and fined. It is a rule of jungle. So my amendment is that the fine should be Re. 1/- and jail will be for one day.

SHRI SUSHIL BHATTACHARYA: This is another penal provision. This will also be used against the trade union organisers, particularly against the political opponents. That is why I have opposed this clause. I have suggested that instead of one year it ahould be one day and instead of a fine of Rs. 2,000 the fine should be Re. I only.

SHRI SAIFUDDIN CHOUDHURY: 1 fail to understand how such a provision can be brought by them.

SHRI SATYAGOPAL MISRA: In is a direct attack on the trade union leaders (Interruptions). It will be used against the political opponents. Not only in our country....

MR. CHAIRMAN: Do you want punishment or not?

SHRI SATYAGOPAL MISRA: Not only in our country but also in the whole world trade union leaders are respected by all sections of people (Interruptions). Shri Azad and Shri Venkatasubbaiah, they do not bother about it. I have given my amendment to reduce the punishment because this particular clause of black Bill is directed against the trade union leaders and directed to be used against political opponents.

SHRI A. K. ROY: This particular savage clause is directed against the trade unions. The ambit of the clause is very wide. 'Exciting', 'inciting'—

these are the terms. It has got every scope to be mis-used by any executive. So, it warrants some caution. Who has to decide whether the man is really exciting or inciting and what is the seriousness of this instigation and quantum of that incitement? That is why, in this amendment I have suggested that the matter should be referred to some national tribunal or high-powered body presided over by some High Court judge so that they can investigate it and correctly assess it even under the purview of the present Bill.

This is my submission.

श्री विजय कृमार यादव : सभापति महोदय, मैं समझता हूं कि सरकार द्वारा इस कानून का इस्तेमाल अपने राजनैतिक विरोधियों के खिलाफ किया आयेगा। इस लिए मैंने सजा को घटाने के लिए यह संशोधन रखा है।

SHRI M. M. LAWRENCE: Chairman Sir, those who are willing to learn the lesson of history will agree with me that no Government in the world has succeeded for ever in punishing the workers and the people who have supported their cause. Hitler. Mussoline. and Salazar and other dictators who passed so many fascist enactments doomed for ever and traces have gone from history. They have been thrown into the dustbin of history. Likewise, a day will come, the people who now pass this kind of draconian measure will be thrown into the dustbin of history by the the punpeople. You take sway ishment clause and make it only Rs. 2/- ag fine.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): The Home Minister has already
explained that after due consideration, all the amendments are not
acceptable.

MR. CHAIRMAN: I will now put all the Amendments moved to Clause 6 together to the vote of the House.

Amendments Nos. 16, 17, 58, 59, 75, 76; 96; 116, 126, 161, 162, 192, 236; 244; 245, 307, 308, 388, 454, 492 and 503 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 6 stand part of the Bill."

The Lok Sabha divided:

Division No. 23]

[22.46 hrs.

AYES

Ahmed, Shri Kamaluddin Ankineedu Prasad Rao, Shri P. Anuragi, Shri Godil Prasad Appalanaidu, Shri S. R. A. S Arakal, Shri Xavier Azad, Shri Bhagwat Jha Bajpai, Dr. Rajendra Kumari Baleshwar Ram, Shri Bansi Lal, Shri Barot, Shri Maganbhai Barway, Shri J. C. Behera, Shri Rasabehari Bhagwan Dev, Acharya Bhakta Shri Manoranjan Bhardwaj, Shri Parasram Bhatia, Shri R. L. Bhoi, Dr. Krupasindhu Bhole, Shri R. R. Bhuria, Shri Dileep Singh Birender Singh, Rao Brar, Shrimati Gurbrinder Kaur Brijendra Pal Singh, Shri Chakradhari Singh, Shri Chandra Shekhar Singh, Shri Chandrashekharappa, Shri T. V. Chaturvedi, Shrimati Vidyawati Chaudhary, Shri Manphool Singh Chavan, Shri S. B. Chennupati, Shrimati Vidya Dalbir Singh, Shri Das, Shri A. C. Dennis, Shri N. Dev. Shri Sontosh Mohan Dhandapani, Shri C. T. Era Anbarasu, Shri Fernandes, Shri Oscar Gadgil, Shri V. N. Gadhavi, Shri Bheravadan K. Gaikwad, Shri Udaysingrao Gamit, Shri Chhitubhai Gandhi, Shri Rajiv Gehlot, Shri Ashok Ghufran Azam, Shri Gireraj Singh, Shri Gomango, Shri Giridhar Gounder, Shri A. Senapathi Gowda, Shri D. M. Putte Jadeja, Shri Daulatsinhji Jain, Shri Bhiku Ram Jain, Shri Nihal Singh Jain, Shri Virdhi Chander Jamilur Rahman, Shri Jena, Shri Chintamani Jha, Shri Kamal Nath Kamla Kumari, Kumari Karma, Shri Laxman Keyur Bhusan, Shri Kidwai, Shrimati Mohsina Krishna, Shri S. M. Krishna Pratap Singh, Shri Kuchan, Shri Gangadhar S. Kunwar Ram, Shri Kusuma Krishna Murthy, Shri Lakkappa, Shri K. Madhuri Singh, Shrimati

Mahajan, Shri Vikram Mahendra Prasad, Shri Makwana, Shri Narsinh Mallick, Shri Lakshman Malikarjun, Shri Mallu, Shri Anantha Ramulu Meena, Shri Ram Kumar Mehta, Dr. Mahipatrav M. Mishra, Shri Ram Nagina Mishra, Shri Uma Kant Misra, Shri Harinatha Misra, Shri Nityananda Mohanty, Shri Brajamohan Mohite, Shri Yashwantrao More, Shri Ramkrishna Motilal Singh, Shri Murthy, Shri M. V. Chandrashekhara Murugian, Shri S. Muthu Kumaran, Shri R. Muttemwar, Shri Vilas Nagina Rai, Shri Naikar, Shri D. K. Nair. Shri B. K. Namgyal, Shri P. Netam, Shri Arvind Nikhra, Shri Rameshwar Oraon, Shri Kartik Panday, Shri Kedar Pandey, Shri Krishna Chandra Panigrahi, Shri Chintamani Parashar, Prof. Narain Chand Pardhi, Shri Keshaorao Parmar, Shri Hiralal R. Parthasarathy, Shri P. Patel, Shri Mohanbhai Patel, Shri Shantubhai Patel, Shri Uttambhai H. Patil. Shri A. T. Patil Shri Chandrabhan Athare Patil. Shri Shivrai V. Patil. Shri Vcerendra Patil, Shri Vijay N. Patnaik, Shrimati Jayanti

Pattabhi Rama Rao, Shri S. B. P.

Pilot, Shri Rajesh Potdukhe, Shri Shantaram Presen Kumar, Shri S. N. Pushpa Devi Singh, Kumari Quadri, Shri S. T. Rahim, Shr A. A. Ram, Shri Ramswroop Ramamurthy, Shri K. . Ran Vir Singh, Shri Rane, Shrimati Sanyogita Ranjit Singh, Shri Reo, Shrimeti B. Redhabhai Ananda Rao, Shri M. S. Sanjeevi Raut, Shri Bhola Ravani, Shri Navin Reddi. Shri G. S. Reddy, Shri K. Obul Reddy, Shri M. Ram Gopal Reddy, Shri P. Venkata Saminuddin, Shri Sangma, Shri P. A. Satish Prasad Singh, Shri Satya Deo Singh, Prof. Sawant, Shri T. M. Sebastian, Shri S. A. Dorai Sethi, Shri Arjum Shaktawat, Prof. Nirmala Kumari Shankaranand, Shri B. Shanmugam, Shri P. Sharma, Shri Kali Charan Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Shastri, Shri Dharam Dass Shriv Shankar, Shri P. Shivendra Bahadur Singh, Shri Shukla, Shri Vidya Charan Sidnal, Shri S. B. Singh, Dr. B. N. Singh Deo, Shri K. P. Sinha, Shrimati Ramdulari Soren, Shri Shibu Soundararajan, Shri N. Sparrow, Shri R. S. Sreenivasa Prasad, Shri V. Sukhadia, Shri Mohan Lal

Sultanpurt, Shri Krishen Dutt Sunder Singh, Shri Tetto Anwer, Shri Tayyab Hussain, Shri Tewary, Prof. K. K. Hhorat Shri Bhausaheb Tiwari, Shri Narayan Datt Tytler, Shri Jagdish Varma, Shri Jai Ram Venkatasubbaiah, Shri P. · Virhadra Singh, Shri Vyas, Shri Girdahri Lei Wagh, Dr. Pratap Wasnik, Shri Balkrishna Ramchandra Yadav, Shri Ram Singh Yusuf, Shri Mohmed Zail Singh, Shri

NOES

Zainul Basher, Shri

Acharia, Shri Basudeb Balan, Shri A. K. Balanandan, Shri E. Barman, Shri Palas Basu, Shri Chitta Bhattacharyya, Shri Sushil Biswas, Shri Ajoy Chakraborty, Shri Satyasadhan Chaudhuri, Shri Tridib Choudhury Shri Saifuddin Das, Shri R. P. Ghosh, Shri Niren hosh Goswami, Shrimeti Bibha Ziri, Shri Sudhir Jopalan, Shrimati Suscela ? Gupta, Shri Indrajit Halder, Shri Krishna Chandra

Hannan Mollah, Shri Hasda, Shri Matilial . Imbichibava, Shri E. K. Jatiya Shri Satyanarayan Jha, Shri Bhogendra Kodiyan, Shri P. K. Lawrence, Shri M. M. Mahata, Shri Chitta Maitra, Shri Sunil Mandal, Shri Mukunda Mandal, Shri Sanat Kumar Mhalgi Shri R K. Misra, Shri Satyagopal Modak, Shri Bijay Mohammed Ismail, Shri Mukherjee, Shrimati Geeta Mukherjee, Shri Samar Muzarffar Hussain, Shri Syed Pal, Prof. Rup Chand Parulekar, Shri Bapusaheb Pathak, Shri Ananda Rai, Shri M. Ramanna Rajan, Shri K. A. Rajda, Shri Ratansinh Riyan, Shri Baju Ban Roy. Dr. Saradish Roy Pradhan, Shri Amar Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sen, Shri Subodh Shastri, Shri Ramavatar Shejwalkar, Shri N. K. Suraj Bhan, Shri Surya Narayan Singh, Shri *Swami, Shrt K. A. Tirkey, Shri Plus Unnikrishnan, Shri K. P. Varma, Shri Ravindra "Vilayaraghavan, Shri V. S."

Wrongly voted for NOES

Yadav, Shri Vijay Kumar Zainal Abedin, Shri

MR. CHAIRMAN: Subject to correction, the result of the Division is: Ayes 172. Noes 58.

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7—(Penalty for giving financial Aid to illegal strikes)

SHRI CHITTA BASU: I beg to move:

Page 4, lines 29 and 30,-

for "one year" substitute "one day" (18)

Page 4, line 30,-

for "two thousand" substitute "ten" (19)

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 4 line 30,-

for "two thousand rupees" substitute "one rupee" (36)

Page 4, lines 30 and 31,omit "or with both" (37)

SHRI MUKUNDA MANDAL: I beg to move:

Page 4, line 30,-

for "two thousand rupees" substitute "rupees two" (61)

SHRI SUNIL MAITRA: I beg to move:

Page 4, lines 29 and 30,-

for "to one year" substitute

"till the rising of the court" (77)

Page 4, line 30,-

for "two thousand rupees" substitute "five paise" (78)

PROF. RUPCHAND PAL: I beg to move:

Page 4, lines 29 and 30,omit "with imprisonment for a term which may extend to one year, or" (98)

Page 4, lines 30 and 31,-

for "which may extend to two thousand rupees, or with both" substitute "of 5 paise" (99)

SHRI KRISHNA CHANDRA HAL-DER: I beg to move:

Page 4,-

for lines 29 to 31.—

substitute "not be punishable but may be charged rupees five as fine" (117)

SHRI SATYANARAYAN JATIYA: I beg to move:

Page 4, line 28,-

after "Act" insert "for which sufficient evidence admissible under law is available" (127)

SHRI AJOY BISWAS: I beg to move:

Page 4,-

for clause 7, substitute

"7. Any who finances an unjustified strike may be punishable with a fine of ten rupees." (164)

SHRI SUSHIL BHATTACHARYA: I beg to move:

Page 4, for lines 30 and 31-

substitute "day or with fine which may extend to one rupee or with both" (193).

SHRI SAIFUDDIN CHOUDHURY: I beg to move:

Page 4, line 28,-

for "a strike" substitute

"the anti-worker activities" (231)

SHRI SAMAR MUKHERJEE: I beg to move:

Page 4,-

for clause 7 substitute

"7. Any person who finances an unjustified strike may be punishable with a fine of ten rupees" (270)

The following Members also recorded their votes:

AYES: Sarvashtri D. L. Baitha, Seth Hembrom, Ramayan Rai, P. V. G. Raju, V. S. Vijayaraghavan and K. A. Swami;

NOES: Shri A. K. Roy and Shri Ajit Bag.

SHRI A. K. ROY: I beg to move:

Page 4, lines 29 to 31,-

for "imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both"

Substitute

"any punishment other than imprisonment as would be decided by the National Tribunal for labour to which the case would be referred" (389)

SHRI VIJAY KUMAR YADAV: 1 beg to move:

Page 4, lines 29 to 31,-

for "imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both"

substitute "fine of one rupee" (455)

SHRI CHITTA BASU: Clause 7 of the Bill is all the more pernicious. It says "Any person who knowingly expends or supplies any money in furtherance or support of a strike which is illegal" is liable to certain kinds of punishment. I would only implore you to consider the fact that there are many families, including our own mothers and sisters, who generally donate or give a morsel of food to the striking workers when they go round the city. The pernicious nature of this measure will be clear from this. Sup-Pose in a particular area some workers have gone on strike and Government has declared it as illegal; suppose they go out for collecting funds or collecting food, and if one of our mothers or sisters comes out of the door and gives a morsel of food to those striking workers, then that mother or sister will be hauled up by the police, she will be put behind the bars and she will have to be behind the bars for one year. Also, she will be punished with a fine of Rs. 2,000. This is the implication. I therefore, implore on the entire House that this kind of pernicious measure is against our civilization, against our values, against our culture, against our tradition. I do not want to make a long speech. I would only remind the Members of the House that many of their own family members, their own mothers, their own sisters, are kind and generous and they generally come out to give alms to the striking workers. At least in consideration of their own wives, mothers and sisters, they should refrain from having this kind of pernicious law.

I have therefore, suggested that, if at all they are determined to punish them, the punishment may be imprisonment for one day and about fine, if at all necessary, it may be not more than rupees ten.

श्री रामावतार शास्त्री: यह सातवीं धारा बहुत ही खतरनाक स्रौर घृणित धारा है। हम लोग जो देड यनियन के बीच काम करते हैं वे जानते हैं कि जब <u>पढ़नाल होती है तो हम लोगों को </u> बाजारों में शहरों में जाकर के पैसा इकटठा करना पड़ना है ग्रीर कोई भी किसी भी विचारधारा का क्यों न हो, सब लोग हमदर्दी से पैसा देते हैं। ग्रलग-ग्रलग युनियनें भी पैसा भेजती हैं ताकि ्ड्-तालियों की मदद हो सके, उन के बाल-बज्ने भूखे नहीं मर्रे, उनको कुछ मदद मिल सके। तो ऐसा करने वालों को भी यह सरकार सजा देना चाहती है जिसकी ध्ववस्था इस छारा में की गई है।

इस बात का स्मरण करते हुए प्रांग्रेजी राज के जमाने की बात याद प्राती है। जब हम लोग प्रंग्रेजों से लड़ते थे तो उस प्रान्दोलन के समर्थक नाना रूप में हमारे सामने प्राते थे, प्राधिक सहायता देते थे, गस्ले से सहायता करते थे, मुठिया उगाहा जाता था। बहुत सारे माननीय सदस्यों को मालूम [थी रामावतार शास्त्री]

होंगा। तो मुठिया उनाहने वालों को भी घंप्रेजी सरकार घपने दमन का शिकार बनाती थी। इसी घर्ष में में ने सहा कि यह जो कांग्रेस की सरकार है जो बहत दम भरती है जनतंत्र में विश्वास रखने का और जो नरीबों की हित्तैयी बनती ,है यह उसी रास्ते को भ्रपना रही है। वो जिस रास्ते पर उन को जाना पडा उसी रास्ते से झाप को भी जाना पड़ सकता है धगर धाप ने धपने तरीकों में सुधार नहीं किया। यह क्या ंबात है कि कोई एक उपया, दो इपदा, दस इपया दे दे तो उस को जेल में डालेंगे घलग भीर उस पर जुर्भाना भ्रत्म करेंगे। इसलिए मैं इसको बहुत खतरनाक धारा समझता हूं। हक्ताल करने वालीं की बात तो मैं समझता हूं और मेरे जैसे हडताल के जो समर्थक हैं उनकी बात भी समझ सकता हूं नेकिन जो बेचारे सहानुभूति में मा कर मदद करें हड-तानियों **की उनको भी ग्राप स**का देंगे भीर जेल मेजेंगे, यह बात टीक समझ में नहीं बाती। नह ठीक वही बात ह कि बंबेओं के रास्ते पर चलिए, बंबेजों की तरह दमन-चक चलाइये । मैं इस धारा का बहुत जीरदार शब्दों में विरोध करता हूं। मेरा संशोधन है कि एक दिन-एक इपया किया जाय, उस से च्यादान किया जाय।

SHRI MUKUNDA MANDAL:

MR. CHAIRMAN: You do not understand what is your amendment?

SHRI MUKUNDA MANDAL.

My amendment is for the penalty
of Rs. 2,000 substitute Rs. 2. I do
not understand. When a worker goes on a strike, he will be punished
with six menths imprisonment and
a fine of Rs. 1000 but here one who
gives help or assistance to the workers or his family will be penalted

more, .. That is my question. To

MR. CHAIRMAN: So you went to reduce it from six months to one day and a fine?

SHRI MUKUNDA MANDAL: One day and Rupee one.

SHRI SUNIL MAITRA: Two years ago the workers of Jay Engineering works belonging to Lala Bharat Ram and Charat Ram went on a strike and the strike went on for 8 months. and during all these 8 months the people in the surrounding areas donated rice and money and fed workers. They donated rice in terms That way the workers of quintals. fought. As a consequence of this provision in this Bill these lakhs of people who donated rice—leave aside the question of money-would have to go to jail. This is atrocious and in any democratic country this is unthinkable Therefore my amendment is that if at all you punish them, you punish them till the rising of the court and a fine of five paise.

SHRI KRISHNA CHANDRA HALDER: My amendment reads like this:

Page 4,-

for lines 29 to 31

substitute "not be punishable but may be charged rupees five as fine".

You can understand that when there is a strike lakhs of people including yourself subscribe or donate in suppost of, the strike. You know I may werried about lakes of people including you. You were a former Speaker of Madkya Pradesh Assembly and you are now in the Chair. You are a learned lawyer also. What happens? There, are factional fights in the MP Congress itself and some of your colleagues will complaint that you have donated for the strike. Then you will be arrested or fined. So fer

all and including you, I am against punishment. What I have said is that it shall be punishable with fine of Rs. 5. I am against any punishment like imprisonment or heavy fine. My amendment is a valid amendment and I would warn this Government. Don't follow the footprints of the British imperialists. You know their fate. You pretend to say that you are the saviour of democracy. But you are going in an authoritarian way. You are, I can repeat what my colleague, Mr. Somnath Chatterjee has said, going towards fascism and the whole working class will rise as one man and fight to the end against this monstrous and dangerous Bill and also this clause.

23 hrs

श्री सत्यनारायण जटिया: माननीय मभापान महोदय, क्लाज 7 के मन्तर्गत उम के घास्त्रिर में यह जोड़ दिया जाय-

"जिस के लिए कानून के ब्रधीन ग्राह्य पर्याप्त साक्य उपलब्ध है।"

विना माध्य के किसी को सजा देना न्यायमंगन नहीं है। म्राप, सभापति जी, विधिवेता हैं, विधि के ज्ञाता हैं। इस लिए बिना किसी बात के, बिना किसी प्रमाण के, किसी की सनक में भाकर कोई भी किसी को दण्डित कर दे---यह कानुन-सम्पत बात नहीं होगी। इस तरह का प्रावधान इस कानून में हो जान से किसी को भ्रपनी बात कहने के लिए कोई स्वतंत्रता नहीं मिलेगी घौर उम को जेल में ५ हंचा दिया जायगा। इस लिए जो कानुन लाया जा रहा है यह ब्रानंकवादी है, किसी की डरा-धमका कर उसका मन वेचन वाली बात होगी। इस लिए मेरा संशोधन इस में जोड दिया जाय ।

AJOY BISWAS: Sir, the workers resorting to strike are in disiress. If the strike continues for a long time, they need help of others. 2044 LS-21

So, the clause containing fine and imprisonment is actually an uncivihsed clause. The fine should be ten rupees and the imprisonment should be for one day.

SHRI SUSHIL BHATTACHARYA: Mr. Chairman, Sir. this is another severe penal measure for the supporters in the strike. Even if you pay ten paise to a striker or if you entertain him with a cup of tea you will be treated as an instigator or an inciter for supporting the strike. case you may even be imprisoned for a term of one year or a fine of Rs. 2,000 or with both.

That is why I suggested that it should be one day's imprisonment and instead of a fine of Rs. 2,000, it should be one rupee.

Thank you.

SHRI A. K. ROY: Sir, it is atrocious even to give subscription to the striking workers as it can fetch punishment like imprisonment, More over, here also, the matter should be very cautiously dealt with. Whether the strike is legal or illegal, it not to be decided by the Government or the Officers. It can be decided as per the present law only by the Tribunal. As regards the quantum of punishment or whether there is offence or not, this will be referred to the Tribunal who will decide whether the strike is legal or not. That cannot be vested with any executive. Specially when the issue is such, I think, the matter should be referred to the Tribunal so that it can decide about the quantum of punishment and the imprisonment.

श्री विजय कुमार यादव: सभापति जी, मैंने इस में कारावास की सजा समाप्त करने ग्रीर जर्माने की रकम घटा कर एक रुपया करने का सूक्षाव दिया है। तर्कपहले दिए जा चुके हैं, उन्हीं तर्की के ब्राधार पर मैंने यह संशोधन पेश किया

MR CHAIRMAN: Mr. Minister, do you want to say anything?

SHRI YOGENDRA MAKWANA: I regret that I cannot accept any of the amendments.

MR. CHAIRMAN: I shall put all the amendments together to the vote of the House.

SHRI A. K. ROY: On a point of order. The minister need not answer to all the amendments moved. At least he should answer to some of the amendments. When we are cooperating he should also cooperate with us. Otherwise we shall also try our best to obstruct the early passage of the Bill of this nature.

MR. CHAIRMAN; Now, I will put all the amendments to Clause 7 to the vote of the House.

Amendments Nos. 18, 19, 36, 37, 61, 77, 78, 98, 99, 117, 127, 164; 193; 231; 270, 389 and 455 were put and negatived.

MR. CHAIRMAN: Now I will put Clause 7 to the vote of the House.

SOME HON. MEMBERS: Sir, let the lobbies be first cleared.

MR. CHAIRMAN: Let the lobbies be cleared.... Lobbies have been eleared.

The question is:

"That Clause 7 stand part of the Bill."

The Lok Sabha divided:

Division] No. 25

[23.12 hrs.

AYES

Ahmed, Shri Kamaluddin
Ankineedu Prasad Rao, Shri P.
Anuragi, Shri Godil Prasad
Appalanaidu, Shri S. R. A. S.
Arakal, Shri Xavier
Azad, Shri Bhagwat Jha
Baitha, Shri D. L.
Bajpai, Dr. Rajendra Kumari
Baleshwar Ram, Shri
Bansi Lal, Shri
Barot, Shri Maganbhai

Barway, Shri J. C. Behera, Shri Rasabehari Bhagwan Dev, Acharya Bhakta, Shri Manoranjan Bhardwaj, Shri Parasram Bhatia, Shri R. L. Bhoi, Dr. Krupasindhu Bhuria, Shri Dileep Singh Birender Singh, Rao Brar, Shrimati Gurbrinder Kaur Brijendra Pal Singh, Shri Buta Singh, Shri Chakradhari Singh, Shri Chandra Shekhar Singh, Shri Chandrashekharappa, Shri T. V. Chaturvedi, Shrimati Vidyawati Chaudhary, Shri Manphool Singh Chavan, Shri S. B. Chennupati, Shrimati Vidya Dalbir Singh, Shri Das. Shri A. C. Dennis, Shri N. Dev. Shri Sontosh Mohan Dhandapani, Shri C. T. Era Anbarasu, Shri Fernandes, Shri Oscar Gadgil, Shri V. N. Gadhavi, Shri Bheravadan K. Gaikwad, Shri Udaysingrao Gamit, Shri Chh!tubhai Gandhi, Shri Rajiv Gehlot, Shri Ashok Ghufran Azam, Shri Gireraj Singh, Shri Gomango, Shri Giridhar Gounder, Shri A. Senapathi Gowda, Shri D. M. Putte Jadeja, Shri Daulatsinhji Jain, Shri Nihal Singh Jain, Shri Virdhi Chander Jamilur Rahman, Shri Jena, Shri Chintamani Jha, Shri Kamal Nath Kamla Kumari, Kumari Karma, Shri Laxman Keyur Bhusan, Shri Kidwai, Shrimati Mohsina Krishna, Shri S. M. Krishna Pratap Singh, Shri Kuchan, Shri Gangadhar S. Kanwar Ram, Shri Kusuma Krishna Murthy, Shri

Madhuri Singh, Shrimati Mahajan, Shri Vikram Mahendra Prasad, Shri Makwana, Shri Narsinh Mallick, Shri Lakshman Mallikarjun, Shri Mallu, Shri Anantha Ramulu Meena, Shri Ram Kumar Mehta, Dr. Mahipatray M. Mishra, Shri Ram Nagina Mishra, Shri Uma Kant Misra, Shri Harinatha Misra, Shri Nityananda Mohanty, Shri Brajamohan Mohite, Shri Yashawantrao More, Shri Ramkrishna Motilal Singh, Shri Murthy, Shri M. V. Chandrashekhara

Murugian, Shri S. Muthu Kumaran, Shri R. Muttemwar, Shri Vilas Nagina Rai, Shri Naikar, Shri D. K. Nair, Shri B. K. Namgyal, Shri P. Netam, Shri Arvind Nikhra, Shri Rameshwar Oraon, Shri Kartik Panday, Shri Kedar Pandey, Shri Krishna Chandra Panigrahi, Shri-Chintamanl Parashar, Prof. Narain Chand Pardhi, Shri Keshaorao Parthasarathy, Shri P. Patel, Shri Mohanbhai Patel. Shri Shantubhai Patel, Shri Uttambhai H. Patil, Shri A. T. Patil. Shri Shivraj V. Patil, Shri Uttamrao Patil, Shri Veerendra Patil, Shri Vijay N.

Patnaik, Shrimati Jayanti

Pattabhi Rama Rao, Shri S. B. P. Pilot, Shri Rajesh Petdukhe, Shri Shantaram Prasan Kumar, Shri S. N. Pushpa Devi Singh, Kumarl Quadri, Shri S. T. Rahim, Shri A. A. Raju, Shri P. V. G. Ram, Shri Ramswaroop Ramamurthy, Shri K. Ran Vir Singh, Shri Rane, Shrimati Sanyogita Rao, Shrimati B. Radhabai Ananda Rao, Shri M. S. Sanjeevi Raut, Shri Bhola Ravani, Shri Navin Reddy, Shri G. S. Reddy, Shri K. Obul Reddy, Shri M. Ram Gopal Reddy, Shri P. Venkata Saminuddin, Shri Sangma, Shri P. A. Satish Prasad Singh, Shri Satya Deo Singh, Prof. Sawant, Shri T. M. Sebastian, Shri S. A. Dorai Sethi, Shri Arjun Shaktawat, Prof. Nirmala Kumari Shankaranand, Shri B. Shanmugam, Shri P. Sharma, Shri Kali Charan Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Shastri, Shri Dharam Dass Shiv Shankar, Shri P. Shivendra Bahadur Singh, Shri Sidnal, Shri S. B. Singh, Dr. B. N. Singh Deo, Shri K. P. Sinha, Shrimati Ramdulari Soren, Shri Shibu Soundararajan, Shri N. Sparrow, Shri R. S.

Sreenivasa Prasad, Shri V. Sukhadia, Shri Mohan Lal Sultanpuri, Shri Krishan Dutt Sunder Singh, Shri Swami, Shri K. A. Tariq Anwar, Shri Tayyab Hussain, Shri Tewary, Prof. K. K. Thorat, Shri Bhausaheb Tiwari, Shri Narayan Datt Tytler, Shri Jagdish Vairale, Shri Madhusudan Varma, Shri Jai Ram Venkatasubbaiah, Shri P. Vijayaraghavan, Shri V. S. Virbhadra Singh, Shri Vyas, Shri Girdhari Lal Wagh, Dr. Pratap Wasnik, Shri Balkrishna Ramchandra Yadav, Shri Ram Singh Yusuf, Shri Mohmed Zail Singh, Shri Zainul Basher, Shri

NOES

Acharia, Shri Basudeb
Balan, Shri A. K.
Balanandan, Shri E.
Barman, Shri Palas
Basu, Shri Chitta
Bhattacharyya, Shri Sushil
Biswas, Shri Ajoy
Chakraborty, Shri Satyasadhan
Chaudhuri, Shri Tridib
Choudhury, Shri Saifuddin
Das. Shri R. P.
Ghosh, Shri Niren

Ghosh Goswami, Shrimati Bibha Giri, Shri Sudhir Gopalan, Shrimati Suseela Gupta, Shri Indrajit Halder, Shri Krishna Chandra Hannan Mollah, Shri Hasda, Shri Matilal Imbichibava, Shri E. K. Jatiya, Shri Satyanarayan Jha, Shri Bhogendra Kodiyan, Shri P. K. Lawrence, Shri M. M. Mahata, Shri Chitta Maitra, Shri Sunil Mandal, Shri Mukunda Mandal, Shri Sanat Kumar Mhalgi, Shri R. K. Misra. Shri Satyagopal Modak, Shri Bijov Mohammed Ismail, Shri Mukherjee, Shrimati Geeta Mukherjee, Shri Samar Muzaffar Hussain, Shri Syed Pal, Prof. Rup Chand Parulekar, Shri Bapusaheb Pathak, Shri Ananda Rai, Shri M. Ramanna Rajan, Shri K. A. Rajda, Shri Ratansinh Riyan, Shri Baju Ban Roy, Dr. Saradish Roy Pradhan, Shri Amar Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sen, Shri Subodh Shastri, Shri Ramavatar Shejwalkar, Shri N. K. Surya Narayan Singh, Shri Tirkey, Shri Pius Yadav, Shri Vijay Kumar Zainal Abedin, Shri

MR. CHAIRMAN: Subject to correction, the result* of the division is: Ayes 172; Noes 53.

* The motion was adopted. Clause 7 was added to the Bill. New Clause 7-A

SHRI E BALANANDAN (Mukundapuram): I beg to move:

Page 4.-

649

after line 31, insert-

"7A Words and expressions used in sections 4 to 7 shall have the meanings respectively assigned to them in sections 26 to 28 of the Industrial Disputes Act, 1947." (411).

MR. CHAIRMAN: He does not want to speak. Now I will put his amendment No. 411 to the vote of the House.

The question is:

Page 4,-

after line 31, insert-

"7A, Words and expressions used in sections 4 to 7 shall have the meanings respectively assigned to them in sections 26 to 28 of the Industrial Disputes Act, 1947." (411)

The Lok Sabha divided:

Division No. 25)

(23.12 hrs.

AYES

Acharia, Shri Basudeb
Balan, Shri A. K.
Balanandan, Shri E.
Barman, Shri Palas
Basu. Shri Chita
Biswas. Shri Ajoy
Chaudhary, Shri Manphool Singh
Chaudhuri, Shri Tridib

Choudhury, Shri Saifuddin Das, Shri R P. Ghosh, Shri Niren Ghosh Goswami, Shrimati Bibha Giri, Shri Sudhir Gopalan, Shrimati Suseela Gupta, Shri Indrajit Haider, Shri Krishna Chandra Hannan Mollah, Shri Hasda, Shri Matilal Imbichibava, Shri E. K. Jatiya, Shri Satyanarayan Jha, Shri Bhogendra Lawrence, Shri M. M. Mahata, Shri Chitta Maitra, Shri Sunil Mandal, Shri Mukunda Mandal, Shri Sanat Kumar †Mishra, Shri Uma Kant Misra, Shri Satyagopal Modak, Shri Bijoy Mohammed Ismail, Shri Mukherjee, Shri Samar Pal, Prof. Rup Chand Parulekar, Shri Bapusaheb Pathak, Shri Ananda Rai, Shri M. Ramanna Rajan, Shri K. A. Rajda, Shri Ratansinh Riyan, Shri Baju Ban Roy, Dr. Saradish Roy Pradhan, Shri Amar Saha, Shri Ajit Kumar Saha, Shri Gadadhar Saminuddin, Shri Sen. Shri Subodh

650 1

AYES: Shri Ramayan Rai;

NOES: Shri A. K. Roy and Shri Ajit Bag.

^{*}The following Members also recorded their votes:

^{*}Wrongly voted for AYES

Shejwalkar, Shri N. K.
Surya Narayan Singh, Shri
Yadav, Shri Vijay Kumar
†Zail Singh, Shri
Zainal Abedin, Shri
NOES

Ahmed, Shri Kamaluddin Ankineedu Prasad Rao, Shri P. Anuragi, Shri Godil Prasad Appalanaidu, Shri S. R. A. S. Arakal, Shri Xavier Azad, Shri Bhagwat Jha Baitha, Shri D. L. Bajpai, Dr. Rajendra Kumari Baleshwar Ram, Shri Bansi Lal. Shri Barot, Shri Maganbhai Barway, Shri J. C. Behera, Shri Rasabehar. Bhakta, Shri Manoranjan Bhardwaj, Shri Parasram Bhoi. Dr. Krupasindhu Bhuria, Shri Dileep Singh Birender Singh, Rao Brar, Shrimati Gurbrinder Kaur Brijendra Pal Singh, Shri Buta Singh, Shr.

Chakradhari Singh, Shri
Chandra Shekhar Singh, Shri
Chandrashekharappa, Shri T. V.
Chaturvedi, Shrimati Vidyawati
Chavan, Shri S. B.
Chennupati, Shrimati Vidya
Dalbir Singh, Shri

Das. Shri A. C.
Dennis, Shri N.
Dev, Shri Sontosh Mohan
Era Anbarasu, Shri
Fernandes, Shri George
Gadhavi, Shri Bheravadan K
Gaikwad, Shri Udaysingrao
Gamit, Shri Chhitubhai
Gandhi, Shri Rajiv
Gehlot, Shri Ashok
Ghufran Azam, Shri

ř

Gireraj Singh, Shri Gomango, Shri Giridhar Gounder, Shri A. Senapathi Gowda, Shri D. M. Putte Hembrom, Shri Seth Jadeja, Shri Daulatsinhii Jain, Shri Nihal Singh Jain, Shri Virdhi Chander Jamilur Rahman, Shri Jena, Shri Chintamani Jha, Shri Kamal Nath Kamla Kumari, Kumari Karma, Shri Laxman Kidwai, Shrimati Mohsina Krishna, Shri S. M. Krishna Pratap Singh, Shri Kuchan, Shri Gangadhar S. Kunwar Ram, Shri Kusuma Krishna Murthy, Shri Madhuri Singh, Shrimati Mahajan, Shri Vikram Mahendra Prasad, Shri Makwana, Shri Narsinh Mallick, Shri Lakshman Mallikarjun, Shri Mallu, Shri Anantha Ramulu Meena, Shri Ram Kumar Mehta, Dr. Mahipatray M. Mhalgi, Shri R. K. Mishra, Shri Ram Nagina Mistra, Shri Harinatha Misra, Shri Nityananda Mohanty, Shri Brajamohan More. Shri Ramkrishna Motifal Singh, Shri Murthy, Shri M. V. Chandrashekhars Murugian, Shri S. Muthu Kumaran Shri R. Muttemwar, Shri Vilas Nagina Ra', Shri Naikar, Shri D. K. Nair, Shri B. K. Namgyal, Shri-P -Netam. Shri Arvind Nikhra, Shri Rameshwar

653 Res. and Essential BHADRA 24, 1903 (SAKA) Services Maintenance 654

Oraon, Shri Kartik Panday, Shri Kedar Pandey, Shri Krishna Chandra Panigrahi, Shri Chintamani Parashar, Prof. Narain Chand Pardhi, Shri Keshaorao Parthasarathy, Shri P. Patel, Shri Mohanbhai Patel, Shri Shantubhai Patel, Shri Uttambhai H. Patil. Shri A. T. Patil, Shri Shivraj V. Pat:l. Shri Uttamrao Patil, Shri Veerendra Patil, Shri Vijay N. Patnaik, Shrimati Jayanti Pattabhi Rama Rao, Shri S. B. P. Pilot, Shri Rajesh Potdukhe, Shri Shantaram Prasan Kumar, Shri S. N. Pushpa Devi Singh, Kumarl Quadri, Shri S. T. Rahim, Shri A. A. Raju, Shrl P. V. G. Ram, Shri Ramswaroop Ramamurthy, Shri K. Ran Vir Singh, Shri Rane. Shrimati Sanyogita Rao. Shrimati B. Radhabai Ananda Rao, Shri M. S. Sanjeevi Raut, Shri Bhola Ravani, Shri Navin Reddi, Shri G. S. Reddy, Shri M. Ram Gopal Reddy, Shri P. Venkata Sangma, Shri P. A.

Sethi, Shri Arjun Shaktawat, Prof. Nirmala Kumari Shankaranand, Shri B. Shanmugam, Shri P. Sharma, Shri Kali Charan Sharma, Shri Nand Kishore Sharma, Shri Nawal Kishore Shastri, Shri Dharam Dass †Shastri, Shri Ramavatar Shiv Shankar, Shri P. Shivendra Bahadur Singh, Shri Sidnal, Shri S. B. Singh, Dr. B. N. Sinha, Shrimati Ramdulari Soren, Shr! Hari Har Soundararajan, Shri N. Sparrow, Shri R. S. Sreenivasa Prasad, Shri V. Sukhadia, Shri Mohan Lal Sultanpuri, Shri Krishan Dutt Swami, Shri K. A. Tariq Anwar, Shri Tayyab Hussain, Shri Tewary, Prof. K. K. Tiwari, Shri Narayan Datt Tytler, Shr. Jagdish Vairale, Shri Madhusudan Varma, Shri Jai Ram Venkatasubbaiah, Shri P. Vijayaraghavan, Shri V. S. Virbhadra Singh, Shri Vyas, Shri Girdhari Lal Wagh, Dr. Pratap Wasnik, Shri Balkrishna Ramchandra Yadav, Shri Ram Singh Yusuf, Shri Mohmed Zainul Basher, Shri MR. CHAIRMAN: Subject to correction, the result†† of the division is:

†Wrongly voted for NOES.
††The following Members also
AYES: Sarvashri A. K. Roy, Ajit Bag
NOES: Sarvashri Janardhana Poojary,
yan Rai, Ghulam Nabi Azad,
Umakant Mishra

Satya Deo Singh, Prof.

Sebastian, Shri S. A. Doral

Sawant, Shri T. M.

recorded their votes:
and Ramavatar Shastri;
Sunder Singh, Keyur Bhushan, RamaAcharya Bhagwan Dev, Zail Singh and

The motion was negatived.

Ayes 49; Noes 160.

655 Res. and Essential SEPTEMBER 15, 1981 Services Maintenance Bill 656

Clause 8—(Power to prohibit lockouts in certain establishments.)

SHRI M. RAMANNA RAI (Kasaragod): I beg to move:

Page 5, line 7,—

for "six months" substitute "six years" (24)

SHRI RAMAVATAR SHASTRI: I beg to move:

Page 4, lines 39 and 40,-

for "six months only" substi-

"as long as the establishments work" (38)

Page 4, lines 40 to 42,—

Omit "but the Central Government may, by a like Order, extend it for any period not exceeding six months if it is satisfied that in the public interest it is necessary so to do." (39)

Page 5, line 7,-

for "one" substitute-

"twenty-five" (40)

Page 5, line 7,-

for "or" substitute-

"and" (41)

Page 5, line 7,-

for "six months" substitute-

"two years" (42)

Page 5, line 8.—

Omit 'or with both' (43)

SHRI MUKUNDA MANDAL: I beg to move:

Page 4, line 34.—

after "prohibit lock-out"

insert "and closure" (62)

Page 4, lines 39 and 40,—

for "six months" substitute—

"six years" (63)

SHRI SUNIL MAITRA: I beg to move:

Page 5, lines 7 and 8,-

for "one thousand rupees"

substitute "thirty thousand rupees" (80)

PROF. RUP CHAND PAL: I beg to move:

Page 5, lines 7 and 8,-

for "one thousand" substitute—
"twenty thousand" (101)

SHRI SOMNATH CHATTERJEE: I beg to move:

Page 5, line 7,-

for "six months" substitute—
"one year" (165)

SHRI SUDHIR GIRI: I beg to move:

Page 5, lines 7 and 8,-

for "one thousand" substitute—
"fifty thousands of" (213)

SHRI HANNAN MOLLAH: I beg to move:

Page 5, lines 7 and 8,-

for "one thousand" substitute—
"ten thousand" (247)

SHRI AMAR ROYPRADHAN: I. beg to move:

Page 5, lines 7 and 8,-

for "one thousand" substitute—
"one lakh" (288)

SHRI SATYAGOPAL MISRA: I beg to move:

Page 4,-

for lines 32 to 35, substitute

"(1) Lock-outs in any establishments pertaining to any essential service specified in the order shall be strictly prohibited." (312)

SHRI CHITTA MAHATA: I beg to move:

Page 5, lines 7 and 8,-

for "one thousand" substitute—
"fifty thousand" (322)

SHRI R. K. MHALGI: I beg to move:

Page 4, line 34,-

after "lock-out" insert—

"or closure" (366)

Page 4, line 45,-

after "lock-outs" insert

"or closure" (367)

Page 5, line 1,-

after "lock-outs" insert

"or closures" (368)

Page 5, line 5,-

after "lock-outs" insert

"or closure" (369)

SHRI INDRAJIT GUPTA: I beg to move:

Page 4, line 34,-

after "lock-outs" insert

"and closures" (373)

Page 4, line 45,-

after "lock-out" insert

"or declare any closure" (374)

Page 5, line 1,-

after "lock-out" insert "or closure" (375)

SHRI A. K. ROY: I beg to move: Page 4, line 34,—

after "lock-outs" insert "or closures" (390)

Page 5, line 8,—

add at the end-

"in a public trial to be concluded within fifteen days" (394)

SHRI VIJAY KUMAR YADAV: I beg to move:

Page 5, line 5,-

for "or otherwise acts in furtherence of a lock-out"

substitute "instigates, incites, finances for otherwise acts in furtherence of a lock-out or closure" (460)

Page 4,—

omit lines 39 to 45 (457)

Page 5, lines 7 and 8,-

for "one thousand" substitute—
"forty thousand" (462)

SHRI AJOY BISWAS: I beg to move:

Page 4, lines 39 and 40,-

for "six months" substitute "five years" (493)

SHRI BHOGENDRA JHA (Madhubani): I beg to move:

Page 4, lines 39 and 40,-

for 'six months' substitute 'one year' (505)

Page 4, line 41,-

for "six months" substitute "one year" (506)

MR. CHAIRMAN: Now, these amendments are before the House. Mr. Ramanna Rai to speak very briefly.

SHRI M. RAMANNA RAI: Sir, my amendment is that instead of 6 months it should be six years because if a worker enter into a strike, the punishment is six months. Now, at the same time, if the employer is at fault, he should not be given the same punishment. He must be given punishment of six years imprisonment. That is my amendment

श्री रामाचतार शास्त्री : सभापति जी. धारा 8 में जितने भी हमारे संशोधन हैं सब को पेश करने हुए मैं एक दो बात कहना चाहता हूं इस में तालाबन्दी पर 6 महीने की रोक लगाने की बात कही गई है, भीर यह भी कहा गया है कि ग्रगर जरूरत पड़ी तो 6 महीने की भवधि को भीर बढ़ा सकते हैं। तो मेरा कक्ष्ता है कि फर्ज कीजिए 7 महीने की भीर भवधि बढा दी लेकिन कारखाना चालू है उसके बाद भी। तो मेरा कहना है कि 6 महीने की जगह पर उस में यह लगायें कि जब तक वह कारखाना चालू रहेगा तब तक उस में किसी प्रकार की तालाबन्दी नहीं होगी। कोई भी कारखाना माप मान लीजिए। धभी घाप 1 साल तक तालाबन्दी को रोक रहे हैं, मेरा कहना है कि तालाबन्दी पर बराबर के लिए पाबन्दी लगायें यानी अब तक वह कारखाना काम करना रहे। प्रगर किसी वजह से कारखाना बन्द हो जाये वह प्रतग बात है। लेकिन जब तक चलता ५हे तब तक नालाबन्दी करने का ग्रधिकार उसे नही रहेगा। द्याप 6 महीने को भीर बढ़ायें, 6 महीने करना चाहते हैं 1 माल तक मेरा कहना है कि जब तक यह कारखाना चले 2 साल, 10 साल तक उस कारखानेदार को तालाबन्दी करने का ग्रधिकार नहीं होगा ।

दूसरी बात है भापने सजा की व्यवस्था इस में की है। जो इस तरह की तालाबन्दी करेंगे उनको 6 महीने भ्रापने कहा है। मेरा कहना है कि उनको 2 साल की सजा कीजिए। दंजीपतियों के प्रति इत*ी* हमदर्दी वयों है? कहिए मजदूरों की बात ग्रीर काम कीजिए प्जीपनिध्यें का। तो इसिलए उनको कम भे कम 2 साल की सजा कीजिए झौर 1,000 ६० जुर्माना

की जगह पर 25,000 ह कीजिंग, सक्ती कीजिंग्न ताकि मजदूरों के जीवन के साथ जो सरमायेदार या भागके न्योग दिलवाड करते हैं रह ब द हो। मभी मैं बताऊंगा रेल मंत्री जी यह मीजद हैं, रेल में ओ बेचारे निर्मण का काम करते हैं उनको जब चाहते हैं ब्राप निकाल देने है। ती इस तरह की बाटों में सजा भी बढा दीजिए और तालाबन्दी करने की भी ध्याजन नहीं की जिए।

SHRI MUKUNDA MANDAL: Sir. in this clause closure is not included. Only lock-out is included. Therefore, I have suggested an amendment to this clause. Closure also should be included, because due to closure production is hampered. Government has deliberately left out this method of functioning of the owner. By keeping closure outside the purview, they are helping the management. As this Bill is silent about closure, owners of the units will take advantage of it. Thousands of units are under closure; but this Government has not taken steps against the owners of those industries. I can refer here that in West Bengal....

MR. CHAIRMAN; Please don't refer to it now.

SHRI MUKUNDA MANDAL: These industrialists should be to book because production is hampered due to their activities. Again, the punishment indicated here is six months. I have amended this clause by providing it as six years.

SHRI SUNIL MAITRA: How benignly does this Government appear democratic-this clause shows it. It is putting the employer and the employed on the same plane, as if in the society both the employer and the employed are placed on equal footing. Therefore, if there is breach of law, the worker has to go to jail for six months, the employer also will 66 ı

have to undergo the same. In fact, the employer is sucking the blood of the workers. But this is the dispensation of the Government. My amendment is that instead of six months, it should be six years; and instead of Rs. 1,000/-, the fine should be raised to Rs. 30,000/-.

PROF. RUP CHAND PAL: As amply made out from this side our economy suffers most, our production suffers most because of the employers who resort to lay-offs and lock-outs. So, my amendment is that in the case, of those employers who are holding our economy to ransom and who are stopping our production, the punishment should be more severe. So, my amendment seeks to increase the period of jail from six months to two years, and the amount of fine from Rs. 1,000/ to Rs. 20,000/.

23.23 hrs

[MR. DEPUTY-SPEAKER in the Chair]

SHRI SOMNATH CHATTERJEE: On two grounds, I am asking amendment to Clause 8. One: it has been admited by the hon. Home Minister that originally this clause was not there in the Ordinance—as you know; and it is only because of the inspiring leadership of the Prime Minister that it has come in. Therefore, my point is that it has to be treated separately. Sie is the supreme leader. Because of her suggestion, this has been done. So, six months pro-Posed by the Home Minister cannot be applied for the provision suggested by the Prime Minister. Therefore. I propose that at least one year should be prescribed; and the should be increased from Rs. 1,000/-© Rs. 20,000/-. Equally important is the second reason that lock-out is a veapon of offence. While strike is a elensive measure. This is well set-^{lled}. He cannot deny it. Now a weapol of offence for somebody who is taking an offensive by declaring a kek-out or a lay-off of his work can-

not be treated as the same person with the weaker section who is resorting. to strike as a defensive weapon to protect himself from the onslaught of the employer. Therefore, how can you treat them on the same footing? The Labour Minister is here for a chang. He can also have a discussion with the hon. Home Minister. Therefore, if these two are on different footing. different planes. diffrent strate of the society different strength, there cannot be equal treatment, so far as punishment and fine are concerned.

SHRI SUDHIR GIRI: On the grounds my predecessors have dealt with I have proposed that the employer should be fined not only with Rs. 1,000 but with Rs. 15,000.

SHRI HANNAN MOLLAH: The real people who are obstructing the production behind are the employers. So, they should be punished most with a punishment of 10 years.

SHRI AMAR ROY PRADHAN: The hon. Home Minister pretends to be a friend of the people. Even so, he has taken up the employer and the employees on par. Is it socialism, according to him? My amendment is that the punishment should be for 6 years in place of 6 months and the fine should be Rs. 1 lakh in place of Rs. 1000.

SHRI SATYAGOPAL MISRA: The employers are more harmful than the ordinary workers. Therefore, I have proposed to increase the punishment in the national interest.

SHRI CHITTA MAHATA: I propose to increase the punishment for 6 years in place of 6 months and a fine of Rs. 15,000 in place of Rs. 1000

SHRI R. K. MHALGI: My amend ment is quite self-explanatory and therefore I do not want to add anything.

SHRI INDRAJIT GUPTA: My amendment to this Clause 8 seeks to widen its scope to cover not only

lock-outs and lay-offs but also closures. During the debate earlier today, the hon. Minister said some-, thing which I was not quite able to . follow that they would have liked to have included closures. He said something about the court coming in the way. I would like him to explain it more clearly what he means by it because clause 8 says, if the Central Government is satisfied that in the public interst, it is necessary or expedient so to do, it may by general or special orders prohibit the lock-out. There I would like to add "prohibit lock-out, and closure". After all, we are dealing with the essential services which are defined and the Bill, says that it is meant to maintain certain essential services. I do not see how 'closure' can be excluded from this. It is a very serious matter. There are a large number of clsoures in the country. Therefore, closure · should be brought under the scheme of this Bill.

MR. CHAIRMAN: Shri A. K. Roy.

SHRI A. K. ROY: Mr. Chairman, I also want to bring 'closure' within this clause and you know, as many of the Members have already said that this deliberate closure of the factories, potiential factories, has created a problem of sick industry; and in also, our place as I told you, Kumardibhi Engineering in 3,500 people are starving cause of the mischief of the employers. Such employers should be punished. Punishment is important and what is more, that there should be public control. Socially and publicly the accused should be punished. There should be public control of such an employer and that should be brought within this Bill.

MR. CHAIRMAN: Shri Chitta Basu.

SHRI CHITTA BASU: What I want is very simple. The Government wants to prohibit lock out. They have seen other difficulties which has resulted in loss of production. That is due to closure. I think you

will not allow me to quote figures but there is a tremendous loss of production due to closure.

SHRI SOMNATH CHATTERJEE: Lay it on the Table of the House.

SHRI CHITTA BASU: I like to. There is a tremendous loss due closure. The Supreme Court held the view that the industry has got the Fundamental Right if it is a unit of business. Why should there be a corresponding right the workers to strike, to defend themselves? Here the Government friendly to the employer. This raises the question of Fundamental Right of the employer to close resulting in loss of production and unemployment.

SHRI SOMNATH CHATTERJEE: Absolute right has been given. Supreme Court has not given.

SHRI CHITTA BASU: I have clarified that it should not have been included in this while prohibiting.... (Interruptions).

SHRI SOMNATH CHATTERJEE: What about quantum and punishment and fine?

SHRI CHITTA BASU: Yes, I agree.

SHRI SOMNATH CHATTERJEE: He has accepted my advice.

SHRI CHITTA BASU: I have accepted Mr. Chatterjee's amendment

MR. CHAIRMAN: Shri Ananda Pathak.

SHRI ANANDA PATHAK: I suggested that for 'six months' the words 'six years' may be substituted; and a fine of "one thousand rupees" be changed to "twenty five thousand rupees". Because we know all these penal provisions against employers are lenient. connection experience in In our under the with the prosecutions **Provident** Plantation Labour Act, Fund Act and other Acts we know that they come out easily and they do not implement the provisions of law, and such provisions are violated. They are fined three or four hundred rupees and they pay and they come out and do not care to deposit the workers' share of Provident Fund with the Government. We have found that they are violating and escaping with impunity.

665

श्री विजय कमार यादव : सभापति महोदय, वैमे तो मेरे इस में कई प्रमेंड-मेंटस है लेकिन बन्दी सम्बन्धी धर्मेंडमेंट के बारे में कई माननीय सदस्यों ने भ्रपनी राय जाहिर कर दी है इसलिए मैं ग्रपने दूररे ग्रमैंडमेंट के बारे में ग्रपनी बान रखना चाहना है। जैसा कि ग्रभी मिनिस्टर माहब ने भी कहा ग्रीर दूसरे सरकारी पक्ष के लोगों ने कहा कि लाक ग्राउट ग्रीर ले ग्राफ में उत्पादन को नुसमान हुआ है लेकिन इसके बाद भी इस क्लाज की सीमा केवल 6 माम तक बडाई गई है। इन का घर्ष यह हमा कि 6 महीने के बाद कारचानेदारों को ले श्राफ भौर लाक ब्राउट करने की छूट रहेगी। इस तरह का छट उन को नहीं मिलनी चाहिए। इसी भागय का मैंने एक भनेंडमेंट दिया है।

सजा के बारे में मेरा भी सुझाव यह है कि मेगन द्रायल के अपराध के अन्दर कारखानेदारों को लाना चाहिए और इस में जो सजा है उस को 6 साल किया जाना चाहिए और 1 हजार रूपये के जुमनि को बढ़ा कर 40 हजार किया जाना चाहिए गो कि यह भी कम है, इस से भो ज्यादा होना चाहिए।

SHRI AJOY BISWAS: Sir, my amendments are Nos. 493, to 494 and 495. When an employer declares a lock-out, the workers are put to great suffering. It is the employer who is responsible for the miseries of the workers by declaring a lock-out.

MR. CHAIRMAN: What is the punishment and fine you suggeset?

666

SHRI AJOY BISWAS: Through my amendments I have sought to increase the imprisonment from six months to five years and to increase the fine from one thousand rupees to five thousands rupees.

SHRI BHOGENDRA JHA (Madhubani): It is a rare occasion in this House when the entire opposition is totally opposed to the Bill as a whole. All these amendments want to give more power to the executive and to the Government, but the Government seems to be unwilling to take those powers. You have been kind enough to suggest the principle equality before law. In Clauses 6 and 7. the penalty for instigation of a strike is one year's imprisonment and fine upto two thousand rupees. The penalty for giving financial help to illegal strikes is one year's imprisonment and fine up to two thousand But the penalty for lock_out is only 6 months' imprisonment. I think the Government will take into. account the principle of equality before law and bring the penalty tothe level of at least one year. But the more important thing with my amendment is concerned is with regard to the tenor of the order itself. In sub-clause (3) it is suggested that the notification will last for months and can be renewed another six months only. Thereafter, the employer will be free to declare a lock-out and enforce it. hesitant clause is very and halfhearted and seems to have been put in unwillingly. It is an enabling clause and it says,:

"If the Central Government is satisfled that in the public interest it is necessary or expedient so to do, it may, by general or special order, prohibit lock-outs..." etc.

In such a situation, I suggest that my amendment should be accepted and the tenor of the order should be extended. श्री जैल तिह: सभारति महोदय,
मैं ग्रानरेबल मेम्बरों के धीरज भौर साईस
की प्रशंसा करना हूं। वह जानते भी
हैं कि कोई बात बनेगो नहीं, बिल तो
पास हो ही जायेगा, फिर भी इतने
ग्रामवासन बने हुए हैं, यह एक बहुन
बड़ी बात है।

श्रमेंडमेंट्य जितने श्राए हैं उन में एक ही प्याइट पर इन का एक मत नहीं है। कोई चार हजार कहना है, कोई पौच हजार कहना है, कोई चालीय हजार कहना है।

श्रीरामावतार शास्त्री: ग्राप जिस को चाहिए मान लॉजिए।

श्री जैस सिंह: श्री रामावनार जी मेरा ख्याल था कि वह रामावनार की बात करेंगे, लेकिन वह रावणातार की बात कर रहे हैं। रात के बारह बजे हैं, वह श्रभी भी जिद में पड़े हुए हैं। मुझे खुशी है कि उन लोगों ने इन बिल पर बड़ी दिलवस्पी ली लेकिन उनके जो संगोधन हैं उनकी मैं परवाह नहीं कर सकता।

SHRIMATI GEETA MUKHERJEE (Pauskura): Does the Home Minister know to which clause he is replying? It is not yet 12 O'clock and this is the situation.

MR. CHAIRMAN: Now I shall put all the amendments to clause 8 to the vote of the House.

Amendments Nos. 24, 38 to 43, 62, 63, 80, 101, 165, 213, 247, 288, 312, 322, 366, 367, 368, 369, 373, 374, 375, 390, 394, 457, 460, 462, 493, 505 and 506 were put and negatived.

MR. CHAIRMAN: The question

"That clause 8 stand part of the Bill"

The motion was adopted.

Clause 8 was added to the Bill.

2346 hrs.

is:

ARREST OF MEMBERS—Contd.

MR. CHAIRMAN: I have to inform

the House that the following telegrams dated 15th September, 1981, addressed to the Speaker, Lok Sabha, have been received today:—

(i) Telegram dated 15-9-81 from the Superintendent of Police, Chingleput, West District, Kanchipuram, Tamil Nadu.

"In connection with the proposed State-wise picketing in front of all the Collectorates by the DMK Party today, 15-9-81, Shri T Nagaratnam, MP, was arrested at Kanchipuram. Chingleput, West District today, 15-9-81 at 09.30 hours vide Sivakanchi Police Station Criave No. 596/81 under section 147/188 IPC read with 30(2) of Police Act and 7 (1) of Criminal Law Amendment Act. He is being sent for remand."

(ii) Telegram dated 15-9-81 from the Commissioner of Police, Egmore, Mad-

"I have the honour to inform you that Dr. V. Kulandaivelu, MP, was arrested along with 130 others in Crime No. 513/81 under section 143/ 336/427 IPC read with 41. Madras City Police Act and 7(1) A Criminal Law Amendment Act today (15-9-81) at about 10.00 hours at Second Street, Palampuram. Madras-86, for taking out a procession with a view to staging a picketing in front of the office of the Deputy High Commissioner for Sri Lanka at Shafeemchand Road, Madras-6, in violation of the regulatory order in force in city. He was sent for remand."

23.47 hrs.

ESSENTIAL SERVICES MAINTE-NANCE BILL—Contd. Clause 9—(Power to prohibit lay-off in certain establishments.)

SHRI M. RAMANNA RAI: I beg to move:

Page 5, line 37,-

for "six motnhs" substitute "six years" (25).

SHRI RAMAVATAR SHASTRI: I beg to move: